



2026:AHC:27371-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD**  
**CRIMINAL MISC. WRIT PETITION No. - 2024 of 2026**

Mohd Zaved

.....Petitioner(s)

Versus

State Of U.P. And 5 Others

.....Respondent(s)

---

Counsel for Petitioner(s) : Sanjay Babu Keshewani, Shyam  
Babu Vaish  
Counsel for Respondent(s) : G.A.

---

**Court No. - 45**

**HON'BLE RAJIV GUPTA, J.**  
**HON'BLE ACHAL SACHDEV, J.**

1. Heard learned counsel for the petitioner, learned A.G.A. for the State and perused the record.

2. The instant writ petition has been filed by the petitioner for the following reliefs :-

*"I. Issue a writ, order or direction in the nature of mandamus commanding the respondents/competent authorities no.2 and 3 to conduct the proper and fair investigation in Case Crime No. 129 of 2025, under Sections 303(2), 351(2), 352 of B.N.S., Police Station- Nagina, District- Bijnor (old sections 379, 506, 504 I.P.C.) and arrest the respondent no. 4 to 6.*

*II. Issue any other suitable writ, order or direction, as this Hon'ble Court may deem fit and proper under the facts and circumstances of the case.*

*III. Award costs of the petition in favour of the petitioners."*

3. Learned counsel for the petitioner has submitted that the petitioner is the first informant in the present case and though the F.I.R. in the instant case has been registered on 18.07.2025, yet the police is not investigating the case in fair and impartial manner.

4. In view of the above, the petitioner may move an application before the respondent no.2- Superintendent of Police, Bijnor, highlighting his grievance and seeking fair and impartial investigation and if such an application is moved by the petitioner, respondent no.2- Superintendent of Police, Bijnor, shall ensure the fair, impartial and expeditious investigation in the present case.

5. With the aforesaid order, the present writ petition stands disposed of.

**February 6, 2026**  
KS

**(Achal Sachdev,J.) (Rajiv Gupta,J.)**